

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

O.A. No. 191/91

XXXXXX

DATE OF DECISION 15.11.1991Mr. Abdul Kalam

Petitioner

Mr. K.V. Shelat

Advocate for the Petitioner(s)

Versus

Union of India & Ors.

Respondent

Mr. N.S. Shevde

Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. R.C. Bhatt

: Member (J)

The Hon'ble Mr. S. Gurushankaran

: Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. Whether it needs to be circulated to other Benches of the Tribunal?

: 2 :

Mr. Abdul Kalam,
S/p late Abdul Khalik Allauddin Shaikh,
Railway Quarter No. 816/A, Freelandganj,
Dahod, Dist. Panchmahals,
(Advocate: Mr. K.V. Shelat)

: Applicant

vs.

1. Union of India,
Through:
The General Manager,
Western Railways,
Churchgate,
Bombay.
2. The Deputy Chief Mechanical
Engineer,
Western Railways,
Freelandganj,
Dahod Workshop,
Dahod, Dist. Panchmahals.
(Advocate: Mr. N.S. Shevde)

: Respondents

O R A L O R D E R

O.A./191/91

Date: 15.11.1991

Per: Hon'ble Mr. S. Gurushankaran : Member (A)

Mr. K.V. Shelat learned advocate for the applicant and Mr. N.S. Shevde learned advocate for the respondents respectively present. Shri Shelat states that the applicant has already been allowed another quarter and he ^{will} be shortly shifting ^{to the} same. He, therefore, states that the present application has become infructuous and he wants to withdraw the same. However, he desires that the applicant may be permitted about two weeks time to shift in to the new quarter. Shri Shevde for the respondents confirms that the quarter has been allotted to the applicant Mr. Abdul Kayum.

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Since it has been accepted at the Bar that the applicant Shri Abdul Kayum has been allotted a quarter ^{has} the application become infructuous and that the relief prayed for has already been granted. With regard to the request of the learned counsel for the applicant to give the applicant two weeks' time to shift in ^{to} the new quarter, we direct the respondents that he should be given one week's time from today i.e. 15.11.1991, to shift in to the new quarter. In view of the above, the application is disposed of as become infructuous.

Gurusankaran
(S. Gurusankaran)
Member (A)

R.C. Bhatt
(R.C. Bhatt)
Member (A)

*Mogera